

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition for Special Leave to Appeal (Crl.) No. 12691/2026

[Arising out of impugned final judgment and order dated 06-05-2026 in CRLA No. 1821/2011 passed by the High Court of Judicature at Allahabad]

BAHADUR

Petitioner(s)

VERSUS

THE STATE OF U.P.

Respondent(s)

IA No. 177016/2026 - EXEMPTION FROM FILING O.T.

IA No. 177020/2026 - PERMISSION TO PLACE ADDITIONAL FACTS AND GROUNDS

Date : 17-07-2026 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE UJJAL BHUYAN

HON'BLE MR. JUSTICE ATUL S. CHANDURKAR

For Petitioner(s) : Mr. Sidharth Luthra, Sr. Adv.
Mr. Rana Ranjit Singh, AOR
Mr. Vivek Kumar Singh, Adv.
Mr. Ravish Singh, Adv.
Mrs. Akankasha Singh, Adv.
Mrs. Sweta Singh, Adv.
Mr. Aniket Rajput, Adv.
Ms. Parul Kanojia, Adv.
Ms. Saiyam Maan, Adv.

For Respondent(s) : Mr. Ajay Singh, AOR
Mr. Lokesh Kumar Chaudhary, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. We have heard Mr. Sidharth Luthra, learned senior counsel for the petitioner.
2. Issue notice, both on the Special Leave Petition as well as on the prayer for bail.
3. On oral prayer, complainant is added as respondent No.2 who is

represented by Mr. Ajay Singh, learned counsel.

4. Liberty to serve standing counsel.

5. List on 17.08.2026.

(IRAMNAZ)
COURT MASTER (SH)

(CHETNA BALOONI)
COURT MASTER (NSH)